

Misuse of DDA Land in Janakpuri, Delhi

923. SHRI SUKHDEV SINGH LIBRA: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether it is a fact that DDA land in the convenient shopping centre (where only four shops were constructed) in C-6B block of Janakpuri is being misused by private transporters and unauthorized automobile repair workshop;

(b) if so, what action DDA propose to utilize the land under unauthorized occupation;

(c) what was the original plan for the utilisation of the land under reference; and

(d) by when a decision for the proper utilisation of the said land is likely to be taken by the DDA?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAGMOHAN): (a) to (d) Adjoining to housing pocket C-6B, Janakpuri, New Delhi, a plot measuring about 1000 sqm. is earmarked for Convenient Shopping Centre (CSC). 4 Nos. shops were constructed along with the construction of houses in the year 1971-72. Some buses are parked at night in the vacant portion of the plot. Land use of this plot is commercial and will be used as per DDA norms/regulations.

Specific project for poverty alleviation

924. SHRI A. VIJAYA RAGHAVAN: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether Government have any specific project for poverty alleviation;

(b) if so, the details thereof;

(c) whether Government have changed the methodology for calculating the 'below poverty line';

(d) whether Government have any differences with State Government in this regard; and

(e) if so, the steps taken by Government to resolve the differences in the existing methodology?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY

ALLEVIATION (SHRI JAGMOHAN): (a) and (b) The Ministry of Urban Development and Poverty Alleviation has been implementing the Swarna Jayanti Shahari Rojgar Yojana (SJSRY) with effect from 1.12.1997 on an all India basis for the benefit of urban poor. This Programme seeks to provide gainful employment to the urban unemployed or underemployed poor through encouraging the setting up of self-employment ventures or provision of wage employment by utilising their labour for construction of socially and economically useful public assets. This programme targets the urban poor who have read upto 9th class and are living below the poverty line, as defined from time to time.

(c) State Specific poverty lines at 1996-97 prices, as circulated by the Planning Commission, have been made applicable since September, 1997.

(d) The Planning Commission have informed that they have received representations from the State Governments of Andhra Pradesh, Karnataka and Orissa in the matter of choice of the methodology of estimation of poverty.

(e) The Planning Commission have informed that, after careful consideration of representations, they have decided to continue with the existing methodology.

Regularisation of illegal constructions

†925. **PROF. RAM GOPAL YADAV:** Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether Government have decided to regularise illegal constructions and encroachments against every order issued by the Supreme Court/High Court regarding illegal construction and encroachments; and

(b) if not, whether Government would like to clear the position regarding illegal construction and encroachment?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAGMOHAN): (a) and (b) Government have not received any order issued by the Supreme Court/High Court to regularise illegal constructions and encroachments. Action against illegal constructions and encroachments is taken as per the relevant laws. Such actions include cancellation of lease (in case of leased properties), prosecution, imposing penalties, sealing and demolition.

†Original notice of the Question was received in Hindi.